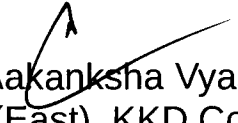


Tannu vs. Kiran
PS PIA

08.02.2021

Present:- None for complainant through VC.

Record perused. Issue court notice to the complainant through IO/ SHO PS concerned, returnable for 11.02.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/08.02.2021

FIR NO. 35/21
PS KRISHNA NAGAR
State vs. Unknown
U/s 279/337 IPC
15.09.2020.

Present:- Ld. APP for the State is present through VC.
None for applicant present through VC.

The present application for release of vehicle bearing No. **DL 14SL8397 and RC of the said vehicle on Superdari** has been filed by the applicant.

Reply has been filed under the signature of IO wherein it is submitted that there is no objection for the release of above said vehicle and RC to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.

2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.

4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. Mechanical inspection of the abovementioned vehicle has been conducted.

2. The abovementioned vehicle was insured on the date of accident in question.

3. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.

4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.

6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

RC of the abovesaid vehicle be also released to the rightful owner upon retaining self attested copies of the same. Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/08.02.2021

DD NO. 112A/2020
PS Kalyanpuri
St vs. Ratan Kumar @ Kanahiya


08.02.2021

Present:- Ld. APP for the State through VC.

Sh. Ajeet Kumar, Id. counsel for the applicant through VC.

IO Ravinder Kumar through VC.

The matter is being listed for 15.02.2020 as on account of connectivity issue, the submissions of Id. counsel are not audible.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/08.02.2021

FIR NO. 763/20

PS PIA

St vs. Ratan Kumar @ Kanahiya

08.02.2021

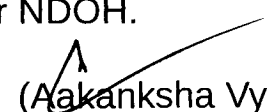
Present:- Ld. APP for the State through VC.

Sh. Ajeet Kumar, Id. counsel for the applicant through VC.

IO Ravinder Kumar through VC.

The matter is being listed for 15.02.2020 as on account of connectivity issue, the submissions of Id. counsel are not audible.

Issue fresh notice to the IO, returnable for NDOH.


(Akanksha Vyas)
MM-5, (East) KKD Court
Delhi/08.02.2021